The said railway line passing along the Assam-Arunachal Pradesh border plays a vital role in the lives of common men in terms of transportation and communication.

The construction work of the project was declared as a national project in 2006. The N.F. Railway assured that the project would be completed by December, 2012, but proved not to be so.

It will not be out of place to mention that conversion work from metre gauge to broad gauge has been completed to some extent yet platforms, stations and overbridges are yet to be completed. Moreover, poor construction work has been noticed at various places, particularly at the station buildings, which need to be rectified immediately to mitigate the difficulties of the people dependent on this railway service.

Around 75% people of Sonitpur, Lakhimpur and Dhemaji Districts are backward and totally dependent on this railway service.

I therefore urge upon the Central Government to take necessary steps to speed up the work in order to mitigate the difficulties of the local people without further delay.

MR. DEPUTY CHAIRMAN: Shri Avtar Singh Karimpuri is not present.

Demand to expedite the clearance of proposals for widening and modernization of National Highways 24, 58 and 91 in Delhi-Ghaziabad Sector

श्री नरेन्द्र कुमार कश्यप (उत्तर प्रदेश): महोदय, उत्तर प्रदेश की दिल्ली सीमा से लगे तीन प्रमुख राष्ट्रीय राजमार्ग हैं- दिल्ली-देहरादून (एन.एच. 58), दिल्ली-मुरादाबाद-लखनऊ (एन.एच. 24) तथा दिल्ली-अलीगढ़-एटा (एन.एच. 91)। इन तीनों राष्ट्रीय राजमार्गों को दिल्ली-गाजियाबाद क्षेत्र में 6 लेन व 8 लेन करने के प्रस्ताव राष्ट्रीय राजमार्ग प्राधिकरण के पास काफी समय से लंबित हैं।

मैं सरकार का ध्यान इस तथ्य की ओर दिलाना चाहता हूं कि इन तीनों राजमार्गों पर यातायात का भारी दबाव है। विशेषकर एन.एच. 24 पर यातायात में तो आधे से ज्यादा वाहन गाजियाबाद, नोएडा, गौतमबुद्धनगर व दिल्ली से ही चलते हैं। वहां सुबह 8 बजे से 11 बजे तक तथा शाम 5 बजे से रात 9 बजे तक तो ऐसा लगता है कि हम किसी राष्ट्रीय राजमार्ग पर नहीं बल्कि शहर के किसी बाजार की तंग सड़क से गुजर रहे हैं।

महोदय, एन.एच. 24 को डासना तक 6 लेन करने, उस पर कम-से-कम 10 स्थानों पर अंडरपास बनाने और कुछ जगहों पर स्थानीय ट्रैफिक के लिए स्लिप रोड बनाने का विस्तृत प्रस्ताव काफी समय से अनुमोदन हेतु लंबित है। इसी प्रकार एन.एच. 58 तथा एन.एच. 91 को भी 8 लेन बनाने, मोहन नगर पर फ्लाई ओवर बनाने इत्यादि का काम भी अनुमोदन की

[श्री नरेन्द्र कुमार कश्यप]

प्रतीक्षा कर रहा है, परन्तु केन्द्र से कोई ठोस कार्यवाही नहीं हो पा रही है। उधर यात्री तथा वाहन चालक वर्षों से परेशान हो रहे हैं और जन-धन की भी हानि हो रही है।

मैंने पूर्व में भी इसी विषय को सदन में उठाया था। मैं पुन: उत्तर प्रदेश की जनता की ओर से पुरज़ोर मांग करता हूं कि दिल्ली-गाजियाबाद सेक्टर से गुजरने वाले राष्ट्रीय राजमार्गों, संख्या - 58, 91 व 24 के चौड़ीकरण व उन पर अंडर पास, फ्लाई ओवर, स्लिप रोड इत्यादि के जो भी प्रस्ताव वर्षों से लंबित पड़े हैं, उन्हें तत्काल अनुमोदित करते हुए केन्द्रीय राजमार्ग प्राधिकरण वित्तीय साधन उपलब्ध कराए और मुझे तथा इस सदन को यह बताए कि आखिर इन तीनों राजमार्गों की स्थिति में कब तक सुधार होगा?

Demand to give special financial package to the State of Kerala devastated by heavy rains

SHRI P. RAJEEVE (Kerala): Heavy rains have created a very dangerous situation in the State of Kerala. Twenty people have died and several people have been reported to be missing in landslips, triggered by heavy rains in different parts of the State. The authorities were forced to close the runway of Cochin International Airport. Several cities have submerged in the waters of various rivers. Several houses have damaged in a great manner.

Most of the dams, including Mullaperiyar Dam, is in the dangerous zone. The State has faced an unprecedented situation.

So, I would like to urge upon the hon. Prime Minister to declare the Kerala calamity as a natural calamity and declare a special package for the State of Kerala.

Demand for proper enforcement of law and order to check violence taking place due to demand for separate States in Assam

SHRIMATI NAZNIN FARUQUE (Assam): The three communities, Bodos, Dimasas, Karbi and Koch-Rajbongshi, have demanded four different States respectively out of Assam. The State of Assam is a cultural State and the State Government has taken proper care of all communities that are there and promoted cultural harmony.

The Central Government should try to evolve a mechanism to send funds directly to the Autonomous Councils formed under the Sixth Schedule of the Constitution of India, instead of routing the same through the State Governments.